

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

3

ORDER SHEET

ORDERS OF THE TRIBUNAL

22.11.2011

OA No. 537/2011

Mr. Rajvir Sharma, Counsel for applicant.

Heard. The OA is disposed of by a separate order.

Anil Kumar

(Anil Kumar)
Member (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR.

Jaipur, the 22nd day of November, 2011

ORIGINAL APPLICATION No. 537/2011

CORAM :

HON'BLE MR.ANIL KUMAR, ADMINISITRATIVE MEMBER

Parmanand Meena son of Shri Heera Lal Meena, aged about 59 years, by caste Meena (ST), resident of 2-C-6, Mahavir Nagar-III, Kota. At present working at Office DNC (O), Kota.

... Applicant

(By Advocate: Mr. Rajvir Sharma)

Versus

1. Union of India through Secretary (Revenue), Ministry of Finance, Department of Revenue, North Block, New Delhi.
2. The Narcotics Commissioner, 19 the Mall Morar, Gwalior-6, Gwalior (M.P.)
3. The Deputy Narcotics Commissiner, Kota (Raj.), Mahavir Nagar -1st, Jhalawar Road, Kota (Raj.).

... Respondents

(By Advocate: -----)

ORDER (ORAL)

The present OA has been filed by the applicant praying for the following reliefs:-

"(i) by an appropriate order or direction the impugned transfer order dated 28.10.2011 (Annexure A/1) may kindly be quashed and set aside and further the respondents may be directed to allow the applicant to work at Kota with all consequential benefits;

(ii) Any other relief which the Hon'ble Tribunal deems fit and proper may kindly be passed in favour of the applicant."

2. The applicant's main ground for cancellation of his transfer order is that he is going to be superannuate/retire on 31.01.2013, which is less than two years from now.

Anil Kumar

Subsequently the marriage of his daughter has been fixed on 17.02.2012 at Kota and there is no other person to arrange the marriage except the applicant.

3. Having heard the submission made on behalf of the applicant, I am of the opinion that the applicant is at liberty to file representation within a period of 15 days from today and the respondents are directed to decide the same sympathetically and according to the provisions of law on the subject within a period of two months from the date of receipt of the representation. In the meanwhile, the operation of the order dated 28.10.2011 (Annexure A/1) shall remain stayed as far as it relates to the applicant, if he has not been relieved from the post till date till the decision is taken by the respondents on the applicant's representation.

4. If any prejudicial order is passed by the respondents, the applicant will be at liberty to file substantive OA.

5. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

AHQ